

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

I.A. No. 16 of 2013

in

APPEAL No. 02/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No.29/2012-13 dated 21.12.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd.
V/s.

...Appellant

AERA

.... Respondent

Appearances : Mr. Sitesh Mukherjee with Mr. Parinay Shah, Advocates for the Appellant.

Ms. Rameeza Hakeem & Ms. Sanjana Ramachandran, Advocates for AERA

Mr. Ramji Srinivasan, Sr. Advocate with Ms. Divya Chaturvedi, Advocates for FIA/Impleader.

ORDER
05th April, 2013

Issue Notice on the application for impleadment, returnable on **11th July, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 09/2013
(with IA No.17 & 18 of 2013)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No.25/2012-13 dated 29.10.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

M/s. Shell MRPL Aviation Fuels & Services Pvt. Ltd.
V/s.

...Appellant

AERA & Anr. (Indian Oil Skytanking Ltd.)

.... Respondents

Appearances : Mr. Divjyot Singh with Mr. Gurpreet Singh, Advocates for the Appellant.
Mr. Naresh Kaushik with Ms. Rameeza Hakeem & Ms. Sanjana Ramachandran, Advocates for AERA

ORDER
05th April, 2013

Issue Notice on the application for condonation of delay.

Reply be filed within four weeks and rejoinder, if any, be filed within two weeks thereafter.

List the matter for hearing on **12th July, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 10/2013
(with IA No.19 & 20 of 2013)

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No.26/2012-13 dated 29.10.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

M/s. Shell MRPL Aviation Fuels & Services Pvt. Ltd.
V/s.

...Appellant

AERA & Anr. (Bharat Star Services Pvt. Ltd.)

.... Respondents

Appearances :

Mr. Divjyot Singh with Mr. Gurpreet Singh, Advocates for the Appellant.

Mr. Naresh Kaushik with Ms. Rameeza Hakeem & Ms. Sanjana Ramachandran, Advocates for AERA

ORDER
05th April, 2013

Issue Notice on the application for condonation of delay.

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List the matter for hearing on **12th July, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member